

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Dated: 16.04.2015

NOTIFICATION (DRAFT)

No. : L-1/94/CERC/2011 : In exercise of powers conferred under Section 61 read with Section 178 (2) (s) of the Electricity Act, 2003 (36 of 2003), and all other powers enabling it in this behalf, and after previous publication, the Central Electricity Regulatory Commission hereby makes the following regulations to amend the Central Electricity Regulatory Commission (Terms and Conditions for Tariff determination from Renewable Energy Sources) Regulations, 2012, as amended from time to time (hereinafter referred to as "the Principal Regulations"), namely:

1. Short title and commencement:

- (1) These regulations may be called the Central Electricity Regulatory Commission (Terms and Conditions for Tariff determination from Renewable Energy Sources) (Third Amendment) Regulations, 2015.
- (2) These regulations shall come into force with effect from the date of their publication in the Official Gazette and will remain valid till 31.03.2017.

2. Amendment of Regulation 38 of the Principal Regulations:

Regulation 38 of the Principal Regulation shall be substituted as under:

"38. Station Heat Rate

The Station Heat Rate for biomass power projects shall be as under:

- a. 4126 kcal/kWh for project using travelling grate boilers;
- b. 4063 kcal/kWh for project using AFBC boilers"

3. Amendment to the Regulation 43 of the Principal Regulations:

Regulation 43 of the Principal Regulations shall be substituted as under:

"43. Calorific Value

The Calorific Value of the biomass fuel used for the purpose of determination of tariff shall be at 3174 kcal/kg."

Sd/-
Secretary

Note: The Principal Regulations were published on 7th February, 2012 in Gazette of India, Extraordinary, Part-III, Section – 4, Sr. No.20, the First Amendment Regulations were published on 21st March, 2013 in Gazette of India, Extraordinary, Part-III, Section - 4, Sr. No. 92, and the Second Amendment Regulations were published on 5th January 2015 in Gazette of India, Extraordinary, Part-III, Section – 4, Sr. No.06